

In the National Company Law Tribunal
Registrar

CP No. 821/2016

In the matter of:

M/s. Magma Fincorp Ltd. **Petitioner**

VS.

DSM Infracon Pvt. Ltd. **Respondent**

SECTION OF THE COMPANIES ACT: 433, 434(1)(a) & 439

Order deliver on 28.6.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

This matter was listed before the Principal Bench on 1.5.2017 wherein the petitioner was directed to file two complete sets of petition and compliance affidavit in terms of Companies (Transfer of Pending Proceedings) Rules, 2016 within two weeks.

The petitioner has filed only two copies of petition on 17.3.2017.

This matter has also been taken up on 4.5.2017, 15.5.2017 and 26.5.2017.

The petitioner has filed compliance affidavit on 23.5.2017 alongwith proof of service.

It is observed that the compliance affidavit filed by the petitioner does not contain proposal of interim resolution professional hence compliance affidavit is not complete.

The matter is already listed before the Hon'ble Principal Bench on 06.07.2017.

Sd/-
(Shiv Ram Bairwa)
Registrar